

(29)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 210/2000 IN
OA NO. 2444/97

New Delhi, this the 29th day of August, 2000

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN (J)
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

In the matter of:
Dr. Jyoti Lochab
W/o Dr. S.P. Lochab
Physicist
Safdarjung Hospital,
New Delhi

R/o 1165, Sector-A,
Pocket B, Vasant Kunj,
New Delhi. Petitioner
(By Advocate: Sh. K.N.R.Pillai)

Vs.

Sh. Javed Choudhary
Secretary,
Ministry of Health & Family Welfare,
Nirman Bhawan,
New Delhi. Respondent
(By Advocate: Sh. V.S.R.Krishna)

ORDER (ORAL)
By Mr. Justice V.Rajagopala Reddy,

Heard counsel for the applicant and the respondents.

Reply has been filed by the respondents.

2. The only direction given in the OA was to consider regularisation of the service of the applicant as Physicist through UPSC. It is now stated in the reply that the respondents had already taken up with the UPSC regarding the matter of regularisation of the applicant. It is also stated that the orders of the UPSC are awaited and the necessary orders will be issued as soon as the UPSC's ~~decision will come~~ ^{recommendations are conveyed} in accordance with the direction of this Court. In the circumstances the CP is closed. Notices discharged.

(GOVINDAN S. TAMPI)
Member (A)

'sd'

(V.RAJAGOPALA REDDY)
Vice Chairman (J)

Antony Tampli